

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 10/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

NAME OF THE PARTIES: Shri. Sanjay Bhathija
V/s.
M/s. Ruman's Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	SANJAY BATHIJA	Petitioner	
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S. Bathija
NCLT Rukmanis P. Xtd
09/10/2017

2.	Abbas Mandrinvala.	Respondent	
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[Signature]

1/6 Raval-shel etc

COMMON ORDER

T.C.P. No. 86/397-398/CLB/MB/MAH/2013

T.C.P. No. 10/397-398/CLB/MB/MAH/2014

1. The Petitioner is present in person. The Learned Representative of the Respondent is present.
2. From the side of the Petitioner another letter along with annexure addressed to the Hon'ble Minister is placed today. A copy of the said letter which is placed today is handed over along with the annexures to the other side.
3. The Learned Counsel of the other side is required to file the Reply or the evidences to meet the allegations, if any, raised in the letter.
4. Since the matter has been referred to the Hon'ble Minister it is deemed fit that the instructions be awaited.

(Contd...2.)

-2-

5. Meanwhile the Reply from the other side shall also be filed.
6. ^{may} Since the ^{Registry} ~~Bench~~ is awaiting the instructions from the Hon'ble Minister the Matter is adjourned **sine die**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
09.10.2017

Ah/ug

Sd/-

M.K. Shrawat
Member (Judicial)